

Subpoena to bring in will, etc.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

To

Whereas it appears by the affidavit of dated the day of 19 and filed on the day of 19 on the testamentary and intestate side of this High Court that a certain original paper or script dated the day of 19, being or purporting to be testamentary, to wit, the last will and testament of deceased, is now in your possession, power or control.

Now this is to command you that, within 8 days after service hereof on you, inclusive of the day of such service, you do bring into and leave in the registry at the testamentary and intestate side of the said Court the said original paper or script now in your possession, power or control and this you shall in no wise omit under pain of the law and contempt thereof.

Witness Chief Justice at Bombay aforesaid,
this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19.

Advocate for